

I would like to assure the hon. House that we are aware of the shortcomings in the various distribution systems and it would be our endeavour to rectify the difficulties in future.

12.48 hrs.

QUESTION OF PRIVILEGE—Contd.

MR. SPEAKER: Before I take up the next item, I think I should explain something. When I gave my ruling on Mr. Madhu Limaye and Shri Vajpayee's privilege motion, some observations were made by Shri Shyamnandan Mishra about the references to the Committee on Public Undertakings. I think he was correct in this. What I meant when I said that he had not made any reference, direct or indirect, to the Committee on Public Undertakings, was I meant 'no derogatory reference'. Actually I have had it corrected already but, somehow, it missed my observations. That is why he invited my attention.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Even if there is 'derogatory reference', earlier I mentioned that the official who gave evidence before the Parliamentary Committee is free to give another type of evidence elsewhere. That was the contention of Shri Mishra.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, इस में मैं आप के निर्णय के विरुद्ध कुछ नहीं कह रहा हूँ। एक बात की मैं सफ़ाई देना चाहता हूँ। मेरा यह कहने का मतलब नहीं है कि कोई सरकारी अधिकारी या निजी नागरिक पार्लियामेंट से या पार्लियामेंट की कमेटियों से अपना मतभेद नहीं रख सकता है। मैंने तथ्यों के बारे में कहा था। मैं ओपीनियन के बारे में नहीं कह रहा हूँ आप बड़े से बड़े सत्रों में जब तक आप डेरोगेटरी बातें नहीं कहते, आप को अपना

मतभेद व्यक्त करने का पूरा अधिकार है। मगर श्री दास ने तथ्यों को काटना चाहा है।

MR. SPEAKER: When I said 'no reference', I meant 'no derogatory reference'. I quite appreciate the view expressed. They may make a reference and they can have comments on that. But, what I mean is 'derogatory reference'. That I made clear. If you like, I can add the words when I said 'reference', I meant only 'derogatory reference' to make it more clear.

12.50 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

TENTH REPORT

SHRI PATTABHI RAMA RAO (RAJAMUNDRY): I beg to present the Tenth Report of the Joint Committee on Offices of Profit.

12.50 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: Now, my difficulty is this. I evolved a procedure and I thought that when the Minister announces the next week's business there should be nothing under Rule 377 and the Members could relate it to his observations at the time when the statement by the Minister comes up.

When the Calling Attention was introduced, the rule was clear. They can only ask questions. Now speeches have started. The Rules Committee decided to allow five minutes to each Member, but the Members go on for more than five minutes. Now, I have a long list of sixteen before me. If I had not made a relaxation, it is much more convenient for me to allow under Rule